

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No.111 of 2016**

**Dated: 2<sup>nd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Maharashtra Veej Grahak Sanghatana ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Buddy Ranganadhan for R.1

Ms. Nikita Choukse  
Mr. Samir Malik for R.2

**ORDER**

Learned counsel for the appellant seeks three weeks time to file Written Submissions. He may file the same on or before 21.11.2016 after serving copy on the other side. Learned Counsel for respondent no.2 has already filed reply after serving copy on the other side.

List the matter on **29.11.2016.**

**(I.J. Kapoor)**  
**Technical Member**  
mk/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**